GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA

UNSTARRED QUESTION NO:1354
ANSWERED ON:08.08.2011
SOCIAL SECURITY TO MILL WORKERS
Bauri Smt. Susmita;Rajesh Shri M. B.;Roy Shri Mahendra Kumar

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether there has been a failure in extending social security benefits to the worker of jute mills;

(b) if so, the details thereof;

(c) whether the Government does not have exact record of the statutory dues of these workers;

(d) if so, the reasons therefor;

(e) whether the Government is formulating any scheme/mechanism to provide soft loan to the mill workers; and

(f) if so, the details thereof alongwith the steps taken/proposed to be taken by the Government to resolve the issue?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT(SHRI MALLIKARJUN KHARGE)

(a): Social security benefits (Provident Fund, Employees' Pension Scheme & Employees' Deposit Linked Insurance) are being extended to eligible workers of Jute Mills. However, some establishments are in default of payment of contribution for eligible employees.

(b): In special inspections conducted about 30,000 employees were detected who were not extended the Provident Fund benefits. Action under section 7A of the Act has already been initiated to assess the Provident Fund dues for such employees. After assessment of the dues, further recovery and legal actions would be taken against the employers such as filing of prosecution complaints, attachment/ sale of property of establishment, imprisonment/detention of employers. As on 31.05.2011 there are 38 Jute Mills in default to the tune of Rs.271.88 crores.

(c): The record of statutory dues is being maintained in the Employees' Provident Fund Organisation.

(d): Does not arise in view of reply to part (c) above.

(e): There is no provision under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952 to provide such soft loan to mill workers.

(f): Does not arise in view of reply to part (e) above.